

**BEFORE THE NATIONAL GREEN TRIBUNAL (PB) NEW DELHI
WESTERN ZONE BENCH, PUNE**

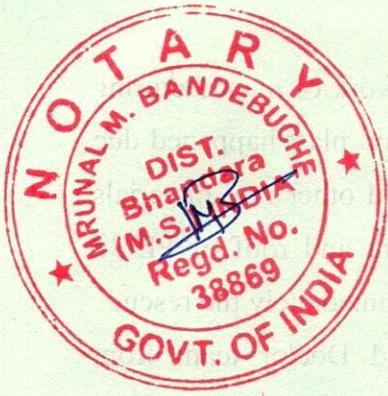
**ORIGINAL APPLICATION NO. 20/2025 (WZ)
Earlier Original Application No. 56/2025(PB)**

**IN RE: NEWS ITEM PUBLISHED IN THE TIMES OF INDIA
DATED 25.01.2025 TITLED "MAHARASHTRA ORDANANCE
UNIT BLAST BLOWS AWAY FACTORY ROOF, 8 KILLED"**

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Adv. Swati B. Vaidya- Pandit



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Affidavit in Reply on behalf of Respondent No. 6

I, Dr. Sanjay s/o Gendraj Kolte, Aged about 58 yrs occ- District Magistrate Bhandara
Present respondent no. 6 do stated on solemn affirmation as under :

- 1) That, the instant original application is registered suo motu on the basis of the news items title "Maharashtra Ordinance Unit blast blows away factory roof 8 killed" by the Hon'ble National Green Tribunal, Principal Bench, New Delhi and was please to pass an order dated 03.02.2025 thereby issued notice and directed respondents to file their response / reply by way of affidavit before the Hon'ble Zonal Bench. In response to the notice the answering respondent is submitting his reply as follows,
- 2) I say and submit that on unfortunate day ie 24.01.2025 at about 10.40 HRS massive explosion at Ordinance Factory Bhandara occurred wherein 13 workers including two apprentices were working inside the unit PE-23. The said building was engaged for manufacturing of Low Temperature Plastic Explosive (LTPE) Comprising of RDX mainly and other plasticizers. This process of manufactures of LTPE comprises of kneading Extraction, Catriging, Packaging & finally Inspection.
- 3) I say that, on the day of incidence there were 13 employees including two employees from trade apprentice were working. After receipt of said information, the answering authority along with my staff and Superintendent of Police, Bhandara visited the spot and called Fire Brigade, NDRF and SDRF as well as Ambulance for immediate reliefs to the injured and for rescue of those employees who were caught under the said building.

- 4) I say & submit that, these 13 employees were engaged in the work of manufacturing of LTPE in PE-23 building. As per information received, the said blast happened due to kneading & extrusion machine which comprising of RDX and other raw materials (non-explosive). The impact of said blast having severe nature and roof of PE-23 collapsed and 13 employees got caught in this explosive blast. Immediately the rescue operation team like fire brigade along with Ambulance and Doctor team from Bhandara rushed to the accident place. Firstly 13 employees were rescued and shifted to near Hospital. Out of 13 employees, 07 employees were declared dead by the Doctors. Remaining 6 injured employees were shifted to Laksh Hospital, Bhandara for treatment. 01 employee was declared dead on 24/01/2025 by Laksh Hospital Doctor during treatment. 01 employee died on 28.02.2025 during treatment in the Hospital. Remaining 4 employees are stable conditions and are admitted to Neuron Hospital, Nagpur. Thus total 09 employees are dead and 4 employees are injured in the said accident.
- 5) I say that, I personally talked with the Ordnance Factory and they awarded ex-gratia compensation as per Govt. Rule of Rs 25,00,000/- which was paid on 27/01/2025 to each of deceased employees as well companionate appointment awarded to one family member of deceased employee in MIT, i.e. Respondent no. 5. The said reliefs also granted to 01 deceased Trade Apprentice employee. Not only this, best medical aid provided by respondent no. 5 Company at their level and all charges / medical bill will be borne by them. Also, Rs. 5,00,000/- has been paid to injured employees by the Respondent no. 5.
- 6) I say and submit, the State Government has sanctioned amount of Rs. 05 Lakhs to each employee on 04/04/2025 and 09/05/2025 from CM Fund and the same has been disbursed directly through NEFT in the account of legal heirs of deceased on 24/04/2025, 03/06/2025 and 23/06/2025 respectively. The copy of disbursement receipts are enclosed herewith and marked as **Annexure R-I** (Coll.).
- 7) It most respectfully submits that the District Administration & answering respondent has taken every possible step in order to be paid monetary reliefs to injured employees as well as the legal heirs of deceased employees at their level. The said response is submitting in order to assist the Hon'ble Tribunal and suitable order may please be passed in the facts and circumstances of said matter in the interest of justice.

Hence this reply.

Bhandara

Dt. 29.07.2025


Respondent No.6
District Magistrate
BHANDARA



SOLEMN AFFIRMATION

I, Dr. Sanjay s/o Gendraj Kolte, aged about 58 yrs occ- District Magistrate Bhandara Present respondent no. 6 do hereby take oath and state on solemn affirmation, that the contents of this reply para no. 1 to 7 are drafted by me as per available information and official record. I say that the above content of para no.1 to 7 are true and correct to my personal knowledge & belief.

Hence verified, signed & affirmed on this 29th of July, 2025 at Bhandara.

[Signature]
Deponent.
District Magistrate
BHANDARA

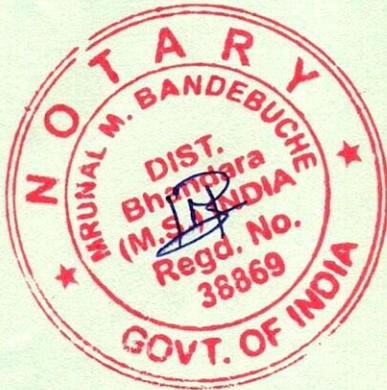
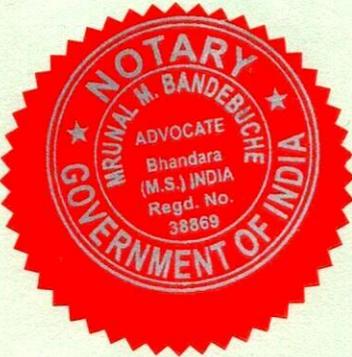
I know & identify
The deponent.

[Signature]
(V.E. Kanhetkar Advr.)



THE SIGNATURE OF SHR/SMT.
Dr. Sanjay Gendraj Kolte
WHO IS/ARE PERSONALLY KNOWN
TO ME IDENTIFIED BY *V.E. Kanhetkar*
AND WHO SIGNED
BEFORE ME THIS THE *29*
DAY OF *07* 2025
AT BHANDARA.

[Signature]
MRUNAL M. BANDEBUCHÉ
NOTARY/ ADVOCATE
DIST. BHANDARA. (M.S.) INDIA



NOTARIAL REG.
ENTRY No. *1651*
DATE: *29.07.2025*

**Details of Assistance provided to the Deceased at Ordnance Factory, Jawahar Nagar, Bhandara
on Dated 24/01/2025**

Sr. No.	Deceased Name	Age	Date of Death	Name of Legal Heir	Assistance given	Cheque No.	Date
1	Dhammanand Pdhmakar Rangari	43 Yrs	24.01.2025	Rakhi Dhammanand Rangari	₹ 05.00 Lakh	180631	24.04.2025
2	Lakshman Bhargav Kelawade	43 Yrs	24.01.2025	Bhargav Jairam Kelawade	₹ 05.00 Lakh	567199	03.05.2025 /RTGS
3	Abhishek Gopalprasad Chourasiya	37 Yrs	24.01.2025	Vibha Abhishek Chourasiya	₹ 05.00 Lakh	180632	24.04.2025
4	Sanjaykumar Ramchandra Karemore	36 Yrs	24.01.2025	Roshani Sanjaykumar Karemore	₹ 05.00 Lakh	567199	03.05.2025 /RTGS
5	Chandrashekhar Wasudev Goswami	59 Yrs	24.01.2025	Snehalata Chandrashekhar Goswami	₹ 05.00 Lakh	180630	24.04.2025
6	Ajaykumar Bhajandas Nagadeve	51 Yrs	24.01.2025	Mamata Ajaykumar Nagadeve	₹ 05.00 Lakh	180629	24.04.2025
7	Manoj Anandrao Mesharam	53 Yrs	24.01.2025	Vaishali Manoj Mehsaram	₹ 05.00 Lakh	180633	24.04.2025
8	Ankit Husan Barai	19 Yrs	24.01.2025	Husan Ganpat Barai	₹ 05.00 Lakh	180628	24.04.2025
9	Jaydeep Ajitkumar Banerji	48 Yrs	28.02.2025 During Medical Treatment	Jaya Jaydeep Banerji	₹ 05.00 Lakh	180636	23.06.2025



**District Magistrate
BHANDARA**

